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- (1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Automobiles, Automobile Ancillary Industries Transport Vehicles Industries, Tractors, Earth-moving Equipment and Internal Combustion Engines for the year 1969-70, under sub-section. (4) of section 7 of the Industries (Development and Regulation) act, 1951. [*Placed in Library Sec. No. LT—4571/70*]
- (2) A statement (Hindi version) showing reasons for delay in laying the Certified Accounts of the Khadi and Village Industries Commission for the year 1966-67 and the Audit Report thereon. [*Placed in Library. See No. LT—4572/70*]

13.31 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 8th December, 1970, adopted the following motion in regard to the Joint Committee on Offices of Profit :—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one member to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri Narayan Patra from the membership of the Rajya Sabha on the 2nd April, 1970, and resolves that the House do proceed to elect, in accordance with system of proportional representation by means of the single transferable vote, one member from among the members of the House to the said Joint Committee to fill the vacancy.”

I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Venigalla Satyanarayana, Member of Rajya Sabha, has been duly elected to the said Joint Committee.

SHRI HEM BARUA (Mangaldai) : May I draw your kind attention to the fact that I have submitted an Adjournment Motion on the dastardly attack on the wife and son of Mr. Parimal Ghosh, a Member of this House, and a Minister of State.

MR. SPEAKER : I have allowed the Call Attention Motion on that. We were shocked at the news.

SHRI HEM BARUA : Thank you.

COMMITTEE ON GOVERNMENT ASSURANCES

TENTH REPORT

SHRI ANBAZHAGAN (Tiruchengode) : I beg to present the Tenth Report of the Committee on Government Assurances.

13.32 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

THIRTEENTH AND FIFTEENTH REPORTS

SHRI SADHU RAM (Phillur) : I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

- (1) Thirteenth Report (Hindi and English versions) on the Ministry of Steel and Heavy Engineering—Reservations for Scheduled Castes and Scheduled Tribes in Heavy Engineering Corporation Limited.
- (2) Fifteenth Report on the Ministry of Railways (Railway Board)—Reservations for Scheduled Castes and Scheduled Tribes in Indian Railways.

MR. SPEAKER : Now, on the next item, you have only Shrimati Sharda Mukerjee for 10 minutes. The Minister will reply after that. We want to hurry up now.

13.33 hrs.

(The Lok Sabha adjourned for lunch till Half Past Fourteen of the Clock)

(The Lok Sabha re-assembled after lunch at thirty-five minutes past fourteen of the Clock)

[SHRI PRAKASH VIR SHASTRI in the Chair]

STATUTORY RESOLUTIONS RE : WEST BENGAL (PREVENTION OF VIOLENT ACTIVITIES) ACT, 1970 AND WEST BENGAL MAINTENANCE OF PUBLIC ORDER ACT, 1970—Contd.

MR. CHAIRMAN : Shrimati Sharda Mukerjee.

श्री स० मो० बनर्जी (कानपुर) : सभापति महोदय, मैं नियम 340 के मातहत एक प्रस्ताव रखना चाहता हूँ।

सभापति महोदय : अभी तो सदन की कार्यवाही प्रारम्भ नहीं हुई है। पहले श्रीमती शारदा मुकर्जी का भाषण हो जाने दीजिए।

SHRIMATI SHARDA MUKERJEE : Mr. Chairman, undoubtedly this is a bad law, a vicious law, even more vicious than the Rowlatt Act, enacted 50 years ago.

SHRI S. M. BANERJEE : Rule 340 says :

“At any time after a motion has been made, a member may move that the debate on the motion be adjourned.”

There are two motions before the House, one by Shri Ganesh Ghosh and another by Shri Jyotirmoy Basu, recommending to the President the repeal of two enactments. I want this discussion to be adjourned in order to discuss the serious situation obtaining in the textile industry because the House is going to be adjourned on the 18th. There is lock-out in many mills in Kanpur. The industrialists, on the strength of their government, have declared a lock out and 10,000 workers are in the streets in Kanpur alone. I would request that the Labour Minister or the Minister of Foreign Trade should make a statement on the strike and lock-out.

सभापति महोदय : माननीय सदस्य कृपा करके अपने स्थान पर बैठ जायें। जो कुछ वह चाहते हैं, उसका काफी अंश वह कह चुके हैं। इस प्रकार के प्रश्नों को उठाने के बारे में कुछ नियम हैं। माननीय सदस्य इस सदन के एक पुराने सदस्य हैं। इसलिए वह उनसे अच्छी तरह परिचित हैं।

श्री स० मो० बनर्जी : सभापति महोदय, एक तरफ यह सरकार है और दूसरी तरफ जे० के० इन्डस्ट्री है। मिल मालिकों ने इल्लीगल लाक-आउट कर रखा है और कानपुर में आम हड़ताल होने जा रही है। आप मंत्री महोदय से कहें कि वह इस बारे में एक स्टेटमेंट दें।

सभापति महोदय : श्रीमती शारदा मुकर्जी।

SHRIMATI SHARDA MUKERJEE : As I was saying, this is undoubtedly a bad law, which is more vicious than even the Rowlatt Act passed 50 years ago. The law, as enacted, has got the formal sanction of the Consultative Committee and it has now come to Parliament for an equally formal sanction. Unfortunately, the situation in Bengal is so grave that one cannot afford to oppose it, because the first thing that must be done is that peace must be restored and anarchy and insurrection which are a threat to our national security have to be put down. The position there is such that the life of nobody is safe and all assumptions of democratic life have been upset. We have been shocked to hear the ghastly news of the brutal stabbing of the wife and son of Shri Parimal Ghosh. Therefore, we have to give this extreme power to the Government.

I only hope that this will be only a temporary measure and not a permanent measure. It cannot be an all-time answer because of certain things which have grown over the past few years and which were not controlled merely because the way in which the law was administered was itself defective. When those, who have the responsibility of administering the law and of giving to the people the guarantee of the rule of law, themselves fail, a stage comes when things have gone too far and you have to take this extreme measure.